

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE SEVENTEENTH DAY OF DECEMBER 1986

Present : Hon'ble Shri Justice K.S.Puttaswamy .. Vice-Chairman

Hon'ble Shri P. Srinivasan .. Member (A)

APPLICATION NO.1868/86(T)

Rajanna M.
Junior Engineer,
Office of the S.D.O.T.,
Hassan.

.. Applicant

(Shri S.P. Shankar ... Advocate)

v.

General Manager,
Telecommunications,
Karnataka Circle,
Bangalore.

Divisional Engineer,
Telegraphs,
Hassan-573 201.

Sub-Divisional Officer,
Telegraphs,
Hassan-573 201.

.. Respondents

(Shri D.V. Shailendra Kumar ... Advocate)

This application has come up for hearing before this Tribunal
to-day, Hon'ble Vice-Chairman made the following:

O R D E R

Case called. Applicant and his learned counsel are absent.
Respondents by Shri D.V. Shailendra Kumar. In this transferred
application received from the High Court of Karnataka under Sec.
29 of the Administrative Tribunals Act, 1985 the applicant has
sought for a direction to Respondent 1 to await certain clarifi-
cations in the matter. On 8.5.1984 the applicant who was then
working at Hassan T-Division, in the Department of Telecommunication,
was transferred to Mercara ~~at~~ Kodagu District. On receipt of that
transfer order he appears to have made some representation before
the authority. Before the authorities could examine and dispose
of those representation the applicant approached the High Court

seeking for a mandamus to the authorities.

2. Shri Shailendra Kumar submits that in pursuance of the transfer order the applicant had reported for duty at Mercara from which place he has again been transferred about two months back and, therefore, this application no longer survives for consideration.

3. We are satisfied with the correctness of the submissions of Shri Shailendra Kumar. We, therefore, dismiss this application as having become infructuous. No costs.

M.S. Shailendra P. S. *Shah*
VICE CHAIRMAN 17/12/86 MEMBER (A) 17/12/86

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